



invoke bank guarantee in the event of principal borrower failing to discharge its liability after the moratorium period comes to end, learned counsel for the Appellant submits that the Appellant did not seek to enforce its right as 'Financial Creditor' but only intended to invoke corporate bank guarantee.

Issue Notice.

Mr. Shashank Aggarwal, Advocate accepts notice on behalf of 2<sup>nd</sup> Respondent. No further notice need be issued on 2<sup>nd</sup> Respondent.

Let notice be issued on rest of the Respondents by Speed Post. Requisites along with process fee be filed by 19<sup>th</sup> March, 2020. If the Appellant provides the *e-mail* address of rest of the respondents, let notice be also issued through *e-mail*.

Post the appeal 'for Admission (After Notice)' on **22<sup>nd</sup> April, 2020**.

Meanwhile, it shall be open to the learned Adjudicating Authority to consider the approval of the resolution plan but in the event of such plan being approved, its implementation be kept on hold till next date of hearing.

[ Justice Bansi Lal Bhat ]  
Acting Chairperson

[ Justice Anant Bijay Singh ]  
Member (Judicial)

[ Shreesha Merla ]  
Member (Technical)

/ns/gc/

**Company Appeal (AT) (Insolvency) Nos. 440 & 441 of 2020**